

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).27706/2018

(Arising out of impugned final judgment and order dated 03-08-2018 in SA No. 375/2018 passed by the High Court Of Judicature At Allahabad)

CHAIRMAN, CENTRAL BOARD OF SECONDARY
EDUCATION & ANR.

Petitioner(s)

VERSUS

ST. XAVIERS INTER COLLEGE & ORS.

Respondent(s)

Date : 29-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Tara Chandra Sharma, AOR
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.
Ms. Hetvi M. Adv.
Ms. Shurbhi Arora, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Dasti Service, in addition, is permitted.

Tag with SLP(C)No. 26389/2018.

There shall be ad-interim stay of the operation
of the impugned judgment and order till the next date
of hearing.

(B.Parvathi)
Court Master

(Renu Diwan)
Assistant Registrar